

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1429 of 2019

IN THE MATTER OF:

Mr. Amit Narendra Patel

...Appellant

Versus

**Mr. Sunil Kumar Kabra, Resolution Professional
Danke Electricals Ltd.**

...Respondent

Present:

For Appellant:

**Mr. Akshat Khare, Mr. Ajay Kohli, Mr. S. S. Sobti and
Ms. Priyanka Ghorawat, Advocates**

For Respondent:

**Mr. P.V. Dinesh, Mr. Ashwini Kr. Singh and Ms.
Sindhu T.P., Advocates**

ORDER

11.12.2019 This appeal has been filed after delay of 137 days. Learned counsel for the Appellant submits that brother of the Appellant is suffering from Cancer. However, as this Appellate Tribunal has no jurisdiction to entertain an appeal beyond 15 days after 30 days of filing the appeal, the petition for condonation is rejected.

This apart, we find that the order of 'Liquidation' was passed on 12th June, 2019 and even thereafter, the 'Corporate Debtor' can revive the company in the light of this Appellate Tribunal's decision in "***Y. Shivram Prasad Vs. S. Dhanapal & Ors.-Company Appeal (AT) (Insolvency) No. 224 of 2018 etc.***" disposed of on 27th February, 2019.

For the reasons aforesaid, the appeal is dismissed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/gc